

ITEM NO.21

Court 5 (Video Conferencing)

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).2978/2020

(Arising out of impugned final judgment and order dated 24-12-2019 in CCC No.1140/2019 passed by the High Court Of Delhi At New Delhi)

JITENDRA GUPTA

Petitioner(s)

VERSUS

C. CHANDRAMOULI IAS

Respondent(s)

WITH

CONMT.PET.(C) No.416/2020 in SLP(C) No.2978/2020 (XIV)  
(FOR ADMISSION and IA No.55729/2020-EARLY HEARING APPLICATION and IA No.51403/2020-EX-PARTE AD-INTERIM RELIEF and IA No.54507/2020-EXEMPTION FROM FILING AFFIDAVIT)

Date : 15-09-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN  
HON'BLE MR. JUSTICE R. SUBHASH REDDY  
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s)

Mr. Sachin Dutta, Sr. Adv.  
Mr. Rajat Mittal, AOR

For Respondent(s)

Mr. Tushar Mehta, SG  
Mr. N. Venkatraman, ASG  
Mr. Rajat Nair, Adv.  
Mr. Kanu Agarwal, Adv.  
Ms. Swati Ghildiyal, Adv.  
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Learned senior counsel for the petitioner is granted a week's time to file rejoinder affidavit. List on 23.09.2020.

(ARJUN BISHT)  
COURT MASTER (SH)

(RENU KAPOOR)  
BRANCH OFFICER